CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.2374/1996

New Delhi this the 7th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Hari Om Prakash Gupta, House No. H.P. 44, Maurya Enclave, Pritampura, Delhi-110034.

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Applicant

(None for Applicant)

-Versus-

- Lt. Governor, Delhi, through its Secretary, Delhi Administration, Raj Niwas Marg, Delhi.
- The Chief Secretary, Government of N.C.T. of Delhi, 5, Sham Nath Marg, Delhi.
- 3. The Secretary (Health), Government of N.C.T. of Delhi, Delhi Administration, 5, Sham Nath Marg, Delhi.
- 4. The Joint Secretary (Medical), (Med. and Public Health Department), Delhi Administration, 5, Sham Nath Marg, Delhi.
- 5. The Director, G.B. Pant Hospital, New Delhi-110002.

Respondents

ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

applicant who was placed under suspension on 19.11.1990 complains that he is left suspended in the true sense of the word for six long years

without holding any inquiry or without revoking his suspension. An order of suspension cannot continue indefinitely and that too for so long, a period. We direct respondents to take a final decision in the matter within thirty days from today and communicate the same to applicant. Applicant will produce a copy of this order and the application before second respondent who shall acknowledge the same. Applicant will thereafter lodge the acknowledgement in the Registry and the acknowledgement will form part of the record.

Application is disposed of as aforesaid.

Dated. 7th November. 1996.

(S. P. Biswas) Member (A)

(Chettur Sankaran Nair, J.) Chairman

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